IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH J-12A

FAO No. 7139 of 2010

Mukti Chatterjee

...... Appellants

V/s

Sanjay Kumar & ors.

..... Respondents

Respondent No. 1:

Sanjay Kumar son of Sh. Madu Ram, Caste Yadav Resident of Harnampura, Khetri, District Jhunjuna, Rajasthan, at present residing at M/s Aggarwal Transport Organization 22, Godam, Jaipur, Rajasthan (Driver of offending vehicle/Truck bearing registration no. RJ-14-2G-3634).

Respondent No. 2:

M/s Aggarwal Transport Organization 22, Godam, Jaipur, Rajasthan (through its Prop. Sh. Balu Ram Gupta) (Owner of offending vehicle/Truck bearing Registration no. RJ-14-2G-3634).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **07/09/2021(Farzi)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 3rd

Superintendent (Judl.), For Registrar (Judicial)

218/2

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aug, 2021.